

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 287/TL/2015

Sub: Application under section 14 read with Section 15 (1) of the Electricity Act, 2003 for grant of transmission licence to Raipur-Rajnandgaon-Worora Transmission Limited.

Petitioner : Raipur-Rajnandgaon-Worora Transmission Limited
Respondents : Madhya Pradesh Power Management Company Limited and others

Petition No. 288/TL/2015

Sub: Application under section 14 read with Section 15 (1) of the Electricity Act, 2003 for grant of transmission licence to Chhattisgarh-WR Transmission Limited

Petitioner : Chhattisgarh-WR Transmission Limited
Respondents : Madhya Pradesh Power Management Company Limited and others

Petition No. 289/TL/2015

Sub: Application under section 14 read with Section 15 (1) of the Electricity Act, 2003 for grant of transmission licence to Sipat Transmission Limited.

Petitioner : Sipat Transmission Limited
Respondents : Madhya Pradesh Power Management Company Limited and others
Date of hearing : 16.2.2016
Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
Parties present : Shri S. Venkatesh, Advocate for petitioner
Shri Hasnain Rangwala, ATL
Shri Vibhav Nuwal,

Record of Proceedings

Learned counsel for the petitioners submitted that the Commission vide its order dated 25.1.2016, on being satisfied that the applicant, *prima facie*, qualified for grant of transmission licence, directed publication of notices under sub-section (5) of Section 15 of the Electricity Act, 2003, inviting suggestion or objections. In response to the public notice, no objections have been received for the Commission's proposal to grant transmission licences to the petitioners.

2. The Commission observed that as per Article 5.1.1 of the TSA, the TSP at its own cost and expense, shall be responsible for designing, constructing, erecting, completing and commissioning each element of the project by Scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further Article 5.4 of the TSA provides that the TSP shall ensure that the project is designed, built and completed in a good workmanlike manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility grade quality such that the useful life of the project will be till the expiry date. Further, the design, construction and testing of all equipment, facilities, components and systems of the project shall be in accordance with Indian Standards and Codes issued by Bureau of India Standards.

3. The Commission desired to know what quality control mechanism is available or will be put in place by the petitioner to ensure the compliance of the above requirements. Learned counsel for the petitioner sought time till 19.2.2016 to submit the information on affidavit which was allowed.

4. Subject to above, orders in the petitions were reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)